

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 119

IA(IBC)/772(CH) 2024  
In  
CP (IB) No. 97/(CH)2019  
(Admitted)

**IN THE MATTER OF:**

Nilkamal Ltd.

...Petitioner

Vs

U. I. Beverages Pvt. Ltd.

...Respondent

**Under Section:** 9, IBC 2016, Sec 60(5)

**Order delivered on 16.05.2024**

**CORAM:**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Applicant : Mr. Rajansh Thukral, Advocate

**ORDER**

Matter taken up on Special Mentioning.

**IA(IBC) No.772(CH)2024**

The present application under Section 60(5) of the Code read with Rule 11 of NCLT Rules, 2016 has been filed for permission to give resolution plan and seeking directions to RP to convene a meeting of COC to reconsider the same.

Heard. Issue notice of this application to the respondent(s) for 20.05.2024 and ***Dasti*** notice be given to the Ld. Counsel for the applicant for effecting service upon the respondent.

Reply, if any, by respondent as well as affidavit of service be filed on or before the date fixed.

List the matter on 20.05.2024.

-Sd/-  
**(L. N. GUPTA)**  
**MEMBER (T)**

-Sd/-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

Pooja